

Central Administrative Tribunal
Principal Bench

OA No. 1592/97

(2)

New Delhi, this the 15th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S. P. Biswas, Member (A)

R. P. Manchanda s/o Sh. Ralia Ram,
R/ O A-3/91, Sector III,
Rohini, Delhi- 110 085.

... Applicant

(By Advocate Shri U.Srivastava)

- Versus -

1. Union of India through
Secretary,
Govt. of India,
Ministry of Home Affairs,
New Delhi.
2. The Chief Secretary,
Govt. of National Capital Territory of Delhi,
Delhi.
3. The Commissioner of Police,
Delhi. Respondents

(By None)

ORDER (ORAL)

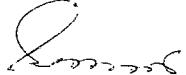
(Dr. Jose P. Verghese, Vice-Chairman (J))

The only relief sought in this OA is that the representation filed by the petitioner as referred to in the respondents' order dated 14.1.1997 may be directed to be disposed of as expeditiously as possible. Let the said representation be disposed of in accordance with Rules preferably within three months from the date of receipt

(3)

of a certified copy of this order.

With the above direction, this O.A. is disposed
of with no order as to costs.


(S. P. Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

/na/